

FM

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 324/89

~~Text No.~~

DATE OF DECISION 12.1.1995.

Mr. P. P. Kapadia

Petitioner

Mr. R. V. Deshmukh

Advocate for the Petitioner (s)

Versus

Union of India & Ors.

Respondent

Mr. Akil Kureishi

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. V. Radhakrishnan : Member (A)

The Hon'ble Dr. R. K. Saxena : Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

12

13

: 2 :

Mr.P.P.Kapadia
A.S.W (Electrical)
Telecom Electrical Circle,
Ahmedabad

..... Applicant

(Advocate : Mr.R.V.Deshmukh)

Versus

1. Union of India, through
Member (Services)
Telecommunication Commission,
Department of Telecommunication,
Parliament Street,
NEW DELHI.

2. Superintendent Engineer (Electrical)
Telecommunication Electrical Circle,
35, Vishwakunj Kutir,
Balia Kaka Road,
Near Mira Talkies
Ahmedabad

3. Superintendent (Engineer (E))
Telecom Electrical Circle,
Third Floor, Sion Post Office Bldg,
BOMBAY-400 022

..... Respondents

(Advocate : Mr. Akil Kureshi)

ORAL ORDER

in
O.A. No: 324/89

Date: 12.1.1995.

Per : Hon'ble Shri V.Radhakrishnan, Member (A)

At the instruction of his client Mr.Deshmukh
seeks permission to withdraw this O.A., as his client
has decided to proceed on voluntary retirement.
Permission granted. O.A. stands disposed of as withdrawn.

No order as to costs.

Dr. R.K.Saxena

(Dr. R.K.Saxena)
Member (J)

V.Radhakrishnan
(V.Radhakrishnan)
Member (A)